

31/10/0  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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**SECTION OFFICER (Judl.)**

( RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

Original Application No. 68 /2003

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant (s) S. B. Paul

- Vs. -

Respondent (s) U.O.I & OMs.

Advocate for the applicant (s) S. Dutta, Smt. U. Dutta

Advocate for the respondent (s) K. V. S.

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in but not in time Petition is filed / not filed C.P. or Rs. 50/- vide IPO/BT No 29607-886 Dated 14/4/03</p> <p><i>[Signature]</i> By. Registrar 14/4/03</p>	7.4.2003	<p>Heard Mr. S. Dutta, learned counsel for the applicant. Put up the O.A. again on 8.4.2003 for admission and further orders in presence of Mr. M.K. Mazumdar, learned standing counsel for the K.V.S.</p> <p>Till then, the order bearing No. F.No.3-1(D)(MSC/WETR)/2003/ KVS(Estt.III) dated 31.03.2003 transferring and posting the applicant to Dimapur from Kumbhirgram shall remain suspended.</p> <p><i>[Signature]</i></p> <p>mb</p>

*[Signature]*  
Vice-Chairman

8.4.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The issue relates to transfer and posting. The applicant who is working under the respondents is a SUPW teacher at Kumbhirgram. He is now transferred and posted at Dimapur in the same capacity vide order dated 31.3.2003. The said order was passed in terms of clause 10(1) & (3) of the transfer policy. The said order also indicated that one Sri Bishnu Shankar Verma was transferred to Kumbhirgram on request and the applicant was, therefore, posted Dimapur vice Shri Bishnu Shankar Verma on the public interest. Though the said order was passed under clause 10(1), Mr. S. Dutta, learned counsel for the applicant stated that it would be under clause 10(2) instead of clause 10(1). Mr. M.K. Mazumdar, learned standing counsel for the KVS also stated that due to typographical error it was mentioned as under clause 10(1).

Mr. S. Dutta, learned counsel for the applicant stated that the applicant submitted a representation to the respondents for transfer and posting on request either at KV, Panchgram or at KV, Dholcherra. Mr. Dutta, learned counsel also stated that denying the choice posting of the applicant, the respondents transferred the applicant to Dimapur. Mr. M.K. Mazumdar, learned standing counsel for the KVS stated that the applicant submitted his request for transfer and posting in the year 2003-2004 therefore, this matter is still under consideration.

I have given my anxious consideration on the matter. The transfer and posting of an employee vests on the domain of the employer no doubt, but then the said discretion needs to be exercised justly and fairly conforming the norms

COPY received  
M.K. Mazumdar  
05.04.03

8.4.2003 prescribed by the Article 14 of the Constitution of India. On the own showing the authority is very much concerned for giving accommodation to their employees as per policy guidelines. Admittedly, the applicant submitted a representation for transfer on request either at KV, Panchgram or at KV, Dholcherra. It is hardly needed telling that the respondents will put the things straight and can take care of the situation in the event the applicant makes appropriate representation before the concerned authority. Mr. Dutta, learned counsel for the applicant drew my attention to the ailment of the daughter of the applicant who is suffering from Peutz Jeghers Syndrom as per medical report which requires his presence in the family. In such a situation it is only the authority that may take care of the situation with appropriate measure.

Considering the facts and circumstances of the case, I am of the view that ends of justice will be met if a direction is given to the applicant to submit a fresh representation indicating all the facts more particularly as to the ailment of his daughter and asking for his choice posting either at KV, Panchgram or at KV, Dholcherra so that he can get medical facility. Accordingly, the applicant is directed to submit a fresh representation indicating all the above facts within a week from the date of receipt of the order. If such representation is filed by the applicant, it is expected that the authority will consider his case in the right perspective with empathy and commiseration and allay his grievances by passing appropriate order with utmost

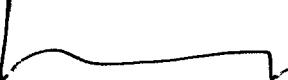
8.4.2003

expedition preferably within two months from the date of receipt of the representation. In that view of the matter, the interim order dated 7.4.2003 stands dissolved.

The application thus stands disposed of. No order as to costs.

9.4.2003  
Copies of the order  
has been sent to  
the Office for  
Issuing the same  
to the L/Advocate  
for the applicants

cc: Mr. Justice S. S. Choudhury mb

  
Vice-Chairman

केन्द्रीय अधिकारी अधिकारी
Central Administrative Tribunal
7 APR 2003
गुवाहाटी बन्धन
Guwahati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

6  
Filed by: Surajit Deka  
Advocate  
07.04.03

**GUWAHATI BENCH**

**O. A. NO. \_\_\_\_ / 2003**

**S. B. PAUL**

... APPLICANT

- VERSUS -

**UNION OF INDIA & OTHERS**

... RESPONDENTS

**S Y N O P S I S**

**July 1990** - Applicant joined under the respondents and posted at KV, Kumbhirgram.  
→ Para 4.2, Page 2

**25.01.2000** - Transfer Guidelines issued by the respondents to regulate transfer and posting of their employees.  
→ Para 4.4, Page 3/Annexure-1, Page 12.

**1995** - Applicant being eligible, applied for choice station posting either at KV, Dhalcherra or at KV, Panchgram, but refused.  
→ Para 4.5, Page 3.

**19.09.2002** - Applicant again submitted application seeking request transfer on the ground of 'Spouse Case'.  
→ Para 4.8, Page 4 / Annexure-2, Page 20.

**31.03.2003** - Impugned Order passed and the applicant is transferred to Dimapur without considering his case for choice station posting.  
→ Para 4.8, Page 4 / Annexure-3, Page 26.

**05.04.2003** - Applicant submitted representation for modification of the transfer order.  
→ Para 4.10, Page 5 / Annexure-4, Page 27.  
- Applicant sought modification on the ground of his wife's posting and illness of daughter.  
→ Para 4.11, Page 6/Annexure-5, Page 29.

**12.06.1997** - Office Memorandum of the Government of India providing for posting of husband and wife at same station.

→ Para 4.12, Page 6/Annexure-6, Page 31.

**CONTENTIONS OF THE APPLICANT**

1. Applicant has been discriminated as against the similarly situated persons.
2. The respondents have violated their professed norms and the existing guidelines applicable in the cases of transfer and posting.
3. The applicant has not been considered despite availability of vacancy at the place of his choice.
4. Transfer Order dated 31.03.2003 is against the provisions of the OM dated 12.06.1997.
5. Transfer Order dated 31.03.2003, so far the applicant is concerned, has been passed in an arbitrary and unjustified manner.
6. The applicant has a right of having his case duly considered by the respondents in the light of the existing transfer guidelines, the professed norms of the respondents and the office memorandum dated 12.06.1997.

**RELIEF (S) SOUGHT FOR**

1. The impugned order dated 31.03.03, in so far it relates to him, be set aside and quashed.
2. The respondents be directed to transfer and post the applicant considering the option exercised by him seeking choice station posting either at KV, Dhalcherra or at KV, Panchgram even by creating vacancy as provided under the transfer and posting guidelines.

\*\*\*\*\*

केन्द्रीय शासकीय नियन्त्रण  
Central Administrative Tribunal  
7 APR 2003  
गুৱাহাটী বাসন্তো  
Guwahati Bench

06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. \_\_\_\_\_ / 2003

Sri Sukhendu Bhushan Paul **Applicant**

- Versus -

Union of India & Others **Respondents.**

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Filed by

Swagat Datta

Advocate

Date: 07.04.03

Sukhendu Bhushan Paul.

2  
 Filed by: The Applicant /  
 Dhrongi /  
 Surajit Dulla  
 Advocate  
 07.04.03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. \_\_\_\_\_ / 2003

**BETWEEN**

Sri Sukhendu Bhushan Paul  
 Son of Sri Dinabandhu Paul  
 Working as SUPW Teacher, Kendriya Vidyalaya,  
 Kumbhirgram, District - Cachar (Assam)

.....Applicant

**AND-**

1. The Union of India,  
 Represented by the Secretary to the Government of India,  
 Department of Education, New Delhi-110001
2. The Joint commissioner (Admn.), Kendriya Vidyalaya Sangathan  
 18, Institutional Area, Sahid Jeet Singh Marg  
 New Delhi-110016.
3. The Principal,  
 Kendriya Vidyalaya, Kumbhirgram  
 P.O. Kumbhirgram, District-Cachar.

.....Respondents.

**DETAILS OF THE APPLICATION**

**1. Particulars of Order against which this application is made.**

This application is made against the impugned order bearing no. F. NO. 3-1 (D) (MSC/WETR)/2003/KVS (Estt.III) dated 31.03.03 issued by the respondent no.2 whereby the applicant has been transferred from his present place of posting and posted at Kendriya Vidyalaya, Dimapur, without considering his representation/application seeking choice station posting.

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2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

4.1 That the applicant is a citizen of India and a permanent resident of Ambikapatty, Silchar in the district of Cachar (Assam) and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That the applicant is a teaching staff working under the respondents. His service conditions are governed by the Education Code and Accounts Code of Kendriya Vidyalaya Sangathan (for short, the Sangathan or KVS) apart from various other circulars and guidelines issued from time to time. The Sangathan has been issuing various transfer guidelines from time to time every year on adopting policy regarding transfer and posting of its employees.

4.3 That the applicant joined in the Kendriya Vidyalaya during the month of July 1990 in pursuance of his appointment as Socially Useful Productive Work (for short, SUPW) Teacher in the scale of TGT and since then he has been serving with utmost sincerity, integrity and devotion to the satisfaction of all concerned.

4.4 That the applicant has completed more than 12 (twelve) years of service and during this entire period, he has remained posted at the same station. Earlier, there was no fixed tenure of service for the teachers up to the level of PGT, but, the earlier guidelines provided that transfer would normally be effected during summer vacation and not after 31st October. Moreover, the teachers up to the level of TGT and identical scale would not be posted outside the region in which they were selected. It was also stipulated that while making transfer, priorities would be given to the transfer of spouses to join the family. Such conditions of transfer were incorporated in all the transfer posting guidelines since the year

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1989-90 and like conditions continued to appear in the transfer guidelines of all the subsequent years. However on 25.01.2000, the respondents had issued fresh transfer guidelines to regulate transfer and posting of its employees. Be stated that in this transfer guidelines, all the earlier conditions were almost retained as unchanged. Nonetheless, this instant guideline, for the first time had introduced tenure of five years of stay for teachers seeking choice station posting. The instant guidelines had been issued in super session of the earlier guidelines/orders on the subject and it contained various provisions regulating transfer and posting of the employees of the Sangathan. It is categorically stated that the said guidelines dated 25.01.2000 are still in force and as such, the applicant being eligible as per the instant guidelines had applied for choice station posting in terms thereof.

A copy of the aforementioned transfer guidelines is annexed herewith as Annexure - 1.

4.5 That as per the existing transfer guidelines of the respondents, the applicant is entitled to a choice station posting on completion of five years stay at a station which is not of his choice. The applicant hails from Silchar Town and his wife is also presently working as a Teacher in Sister Nivedita Girls School at Silchar. In this background of facts and circumstances, the applicant - with a view to stay together with his family - applied for choice station posting at Silchar in the year 1995 on completion of 5 (five) years stay at Kumbhirgram. But the respondents did not consider his case and as such he continued to work at Kumbhirgram. He, however, continued to represent on the matter and had been applying for choice station posting since the year 1995. In all such occasions, his applications were duly forwarded through proper channel but to no result.

4.6 That the applicants states that after exercising his option for choice station posting in the year 2000, he had legitimately expected that something favourable would come his way. But this time too, the respondents did not consider his case and instead, issued an order-dated 09.01.01 with malafide intention at the instance of Sri Y. P. Singh, the then Principal of the School and transferred him to Kendriya Vidyalaya, AFS Nalia, Gujarat. Being aggrieved, the applicant had approached this Hon'ble Tribunal in O. A. No. 27/2001 and challenged the said order of

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transfer. The respondents contested the case and filed their Written Statement, however, did not deny entitlement of the applicant regarding choice posting as provided under the Transfer and Posting Guidelines. Finally the Hon'ble Tribunal, upon considering the materials on record, found the impugned transfer order seemingly arbitrary and accordingly set the same aside by order dated 28.09.01. The Tribunal, however, directed the applicant to submit a representation to the respondents for consideration of his choice station posting and in that event the respondents were also directed to fairly consider and dispose of the same as per law.

4.7 That after passing of the aforesaid order, the applicant submitted a detailed representation on 18.10.01 to the Commissioner, KVS and sought consideration of his case for choice station posting. In his said representation, the applicant categorically prayed for consideration of his case particularly on the ground of "Spouse Case". But the Commissioner, KVS, turned down the applicant's prayer by memorandum dated 08.01.02. The applicant challenged the abovementioned memorandum dated 08.01.02 in O. A. No. 149/2002 and the said case was ultimately decided by this Hon'ble Tribunal on 08.11.2002 and the Tribunal, in the facts and circumstances of that case, did not interfere with the said memorandum. The Hon'ble Tribunal, however, observed that it would be open for the respondents to consider the posting of the applicant as per his choice subject to availability of vacancy in terms of the official policy or transfer guidelines.

4.8 That the applicant states that he has again applied to the respondents for transfer on request (for the year 2003-2004). In his application dated 19.09.02, he has categorically prayed for consideration of his choice against KV, Panchgram (Station Code-440) and KV, Dholcherra (Station Code-442). The applicant pressed his request chiefly on the ground of his spouse being posted at Silchar. The applicant has the maximum entitlement points in his credit and is understood to have been placed at serial no. 1 in the priority list. But surprisingly, the respondents have not considered his request and transferred him to KV, Dimapur, vide the impugned transfer order dated 31.03.2003.

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Copies of the said application dated 19.09.02 and the transfer order dated 31.03.03 are annexed herewith as Annexure - 2 & 3 respectively.

4.9 That the applicant states that in the last year, the following employees of Kendriya Vidyalayas had been transferred to their place of choice in terms of transfer and posting guidelines, but the case of the applicant had surprisingly been singled out and not considered. It is stated that in terms of Article 10(1) and 10(3) of transfer guidelines, the following employees had been transferred to their choice place on request even by creating vacancies at the places of their choice. It is, therefore, clear that the professed norm of the respondents is to consider the requests for transfer in favour of an employee.

Sl. No.	Name & Designation	Transferred From K. V.	Transferred to K. V. Choice Station
1	Mrs. Aloka Chakraborty, PRT	Kumbhirgram	Silchar
2	Mrs. Lipika Choudhury, PRT.	- do -	- do -
3	Mrs. Rita Bhattacherjee	- do -	ONGC, Srikona
4	Mrs. Alpana Sen, Music Teacher	Panchgram	Dholcherra
5	Sri A. Deb, Music Teacher	Masimpur	Panchgram
6	Mrs. A. Deb, PRT.	Silchar	Masimpur
7	Sri Jagadish Paul, SUPW Teacher	Dholcherra	Masimpur

4.10 That the applicant states that to mention one instance in the current year, the respondents have considered the case of one Sri Debashish Paul and has transferred him from KV, Panchgarm to KV, Barrackpore. But, they have not considered the case of the applicant for reasons known to them. It is stated that by the impugned order, the respondents have transferred Sri Bishnu Shankar Verma on his request and have posted him at KV, Kumbhirgram whereas the long standing request of the applicant has not been attended to. The applicant has already submitted one representation to the respondent no. 2 seeking modification of the transfer order, however, no order thereon has been passed till date.

A copy of the representation is annexed herewith as Annexure - 4.

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4.11 That the applicant states that he is having two infants aged 5 (five) years and 3 (three) years respectively who requires his presence by their side. Particularly, the daughter of the applicant who is aged about three years only, has been suffering from PEUTZ-JEGHERS SYNDROM and is receiving treatment at the hands of Dr. SK Bhattacherjee and Dr. CS Das at Silchar. Besides, the applicant is also having his old father and he is the only person to look after him and as such, his presence by the family is essentially required.

The applicant craves leave of this Hon'ble Tribunal to annex herewith few copies of the prescriptions issued in respect of her ailing daughter and the same are collectively marked as Annexure - 5.

4.12 That the applicant states that Kendriya Vidyalaya Sangathan is an autonomous organization under the Government of India, Ministry of Human Resources and as such, it is bound to implement all the welfare schemes of the Government of India regarding posting of husband and wife in same station. In this connection, it is stated that the Government of India, Ministry of Personnel and Training had issued O. M. dated 12.6.1997 providing that where both husband and wife are employed under the Government, they be invariably be posted in the same station where the post exists in the appropriate level and especially when the children of such employee is below 10 years of age. In the instant case, the applicant is having two infants aged 5 (five) years and 3 (three) years respectively. It would be extremely difficult on the part of the applicant's wife who is also an employee of the Govt. of Assam, to manage the affairs of the family in the absence of the applicant.

Copy of the Memorandum dated 12.6.97 is Annexed as Annexure-6.

4.13 That the respondents have acted in total violation of the abovementioned scheme issued by the Government of India regarding transfer and posting and on this score alone the impugned order of transfer and posting dated 31.03.2003 is liable to be set aside and quashed.

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4.14 That the applicant states that due to the transfer of Sri Debashish Paul from KV, Panchgram, a resultant vacancy has arisen at that place and as such there will be no difficulty on the part of the respondents to accommodate the applicant at KV, Panchgram, which is one of his choices. It is stated that in view of exercise of his choice in accordance with the existing guidelines of the Sangathan, he is entitled as of right to be considered and transferred to his place of choice at Silchar in terms of the transfer and posting guidelines. The Respondents are required to scrupulously observe the guidelines while ordering transfer and posting. But the Respondents appear to have given a complete go-bye to the guidelines and arbitrarily transferred him by the impugned order. The entire action of the Respondents is in infraction of the guidelines, arbitrary and is against the professed norms. The impugned order, so far it relates to the applicant, is therefore liable to be struck down.

4.15 That from what have been narrated above, it is apparent that the respondents have meted out differential treatment to the applicant without any justifiable reason or objective criteria. In view of the fact that the applicant has been continuously making his request seeking transfer in terms of the existing guidelines of the Sangathan, there was no earthly reason on the part of the respondents to reject his claim. The respondents are acting in a most arbitrary and fanciful manner only to harass the applicant and their action cannot admit tolerance of Article 14 and 16 of the Constitution of India. The actions of the respondents are liable to be declared illegal and the impugned order, so far it relates to the applicant, is liable to be set aside.

4.16 That the applicant states that till filing of this application, he has not been released from his present place of posting and as such, it is a fit case for the Hon'ble Tribunal to interfere with the impugned order dated 31.03.03 in protecting the rights and interests of the applicant. The Hon'ble Tribunal may, therefore, be pleased to pass an appropriate interim order and restrain the respondents from giving effect to the impugned order till the case of the applicant for transfer is considered to a place of his choice as indicated in his application dated 19.09.2002.

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4.17 That this application is filed bonafide and in the interest of justice.

**5. Grounds for relief(s) with legal provisions.**

5.1 For that, the impugned order dated 31.03.03 is illegal and liable to be set aside.

5.2 For that, the applicant having completed more the tenure period, has acquired a valuable right for his transfer to the place of his choice in conformity with the transfer and posting guidelines.

5.3 For that, the impugned order dated 31.03.03 has been issued in complete disregard to the provisions laid down in the transfer and posting guidelines of the Sangathan and as such the same is liable to be struck down.

5.4 For that, the impugned order has been issued with an intention to harass the applicant with a view to deny his bona fide claim of choice station posting in and around Silchar.

5.5 For that, the applicant having duly exercised his option-seeking choice station posting since long back, and particularly, for the year 2003-2004, is entitled to be posted at this place of choice in terms of the transfer and posting guidelines on completion of fixed tenure.

5.6 For that, the respondents have meted out a hostile discrimination to the applicant in not considering the case for posting at his place of choice while instances are at galore where similarly situated persons were favourably considered.

5.7 For that, the applicant has acquired a valuable legal right in terms of the O. M. dated 12.6.1997 issued by the Government of India, Ministry of Personnel and Training, for consideration of his case either in the same station where his wife is working or in a place nearby, especially when he is having ill children below 10 years of age.

5.8 For that, due to the transfer of Sri Debasish Paul from KV, Panchgram, a resultant vacancy has arisen at that place and as such there will be no difficulty on

Sukhender Bhudan Paul

the part of the respondents to accommodate the applicant at KV, Panchgram, which is one of his choices.

5.9 For that, non-consideration of his transfer to choice station is not only violative of the professed policy of the KVS but also violative of Article 14 and 16 of the Constitution of India and devoid of principles of natural justice.

5.10 For that, in any view of the matter, the impugned memorandum dated 08.01.02 is bad in law and therefore liable to be set aside and quashed.

**6. Details of remedies exhausted.**

That the applicant further declares that he has no other alternative and other efficacious remedy than to file this application. Representation through proper channel were submitted by him but the respondents have not taken any favourable action.

**7. Matters not previously filed or pending with any other court.**

The applicant further declares that he had not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

**8. Relief(s) sought for :**

Under the facts and circumstances stated above, the applicant prays for the following relief(s):

8.1 That the applicant be declared entitled to choice station posting in terms of the existing transfer guidelines and the impugned order dated 31.03.03 in so far it relates to him, be set aside and quashed.

8.2 That the respondents be directed to transfer and post the applicant considering the option exercised by him seeking choice station posting either at KV, Dhalcherra

Sukhendar Bhawan Paul

or at KV, Panchgram cvcn by creating vacancy as provided under the transfer and posting guidelines.

8.3 Costs of the application.

8.4 Any other relief(s) to which the applicant is entitled to, as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of this application, the applicant prays for the following relief :-

9.1 That the respondents be restrained from giving effect to the impugned order dated 31.03.03 in so far it relates to the applicant and be directed to maintain status quo as on date and/or be restrained from disturbing the applicant from his present place of posting i.e. Kendriya Vidyalaya, Kumbhirgram till disposal of this application or till the case of the applicant for transfer to his choice place is considered.

9.2 That the respondents be restrained from filling up the existing vacancy at KV, Panchgram till disposal of this application or till the case of the applicant for transfer to his choice place is considered.

10. ....

This application is filed through Advocate.

11. Particulars of the I.P.O.

i) I.P.O. No. : 7G 607886

ii) Date of issue : 04.04.2003

iii) Issued from : G.P.O., Guwahati.

iv) Payable at : G.P.O., Guwahati.

12. List of enclosures.

Sukhendar Bhurson Paul

### VERIFICATION

I, Sri Sukhendu Bhushan Paul, Son of Sri Dinabandhu Paul, aged about 37 years, resident of Ambikapatty, Silchar - 4, District-Cachar (Assam), do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 7th day of April 2003.

Sukhendu Bhushan Paul

KENDRIYA VIDYALAYA SANGATHAN  
10, INSTITUTIONAL AREA  
SHANIDEEP DEEP STREETS MARG,  
NEW DELHI-110016.

No. F.1-1/99-KVS(ESTT.iii)

Dated: 25.1.2000

To,

The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
All Regional Offices.

Sub:- Annual Transfer Applications in respect of Kendriya  
Vidyalaya employees for 2000-2001.

Sir/Madam,

In continuation to the zerox copied Draft Annual  
Request Transfer application (2000-2001) set already sent to  
you, I am to forward herewith 2 sets of printed application  
sets for information and necessary action.

All the Vidyalayas have been supplied with 3 sets of  
transfer application sets without transfer guidelines. You  
are requested to send zerox copies of Transfer Guidelines sets  
to all the Kendriya Vidyalayas for wider publicity among the  
staff.

It may kindly ensured that the filled in forms are  
forwarded to Kendriya Vidyalaya Sangathan (H.), New Delhi by  
29.2.2000.

Yours faithfully,

(S.B. CHATURVEDI)  
DEPUTY COMMISSIONER (ACAD.)

F.2-41/99-KVS(S/R).  
Enclxx To

Dated : -07.02.00.

All Principals, Kendriya Vidyalayas (Sikkim Region)  
Sub:- Forwarding Transfer Guidelines.  
Sir/Madam, Enclxx

A copy of transfer guidelines is enclosed herewith  
for your information, guidance & necessary action.

Enclxx As stated.

Yours faithfully,  
(O. RABIB S. J. 7/02)  
ADMINISTRATIVE OFFICER.

## TRANSFER GUIDELINES

In supersession of existing guidelines/orders on the subject, it has been decided that transfers in the Kendriya Vidyalay Sangathan will hereafter be made as far as practicable in accordance with the guidelines indicated below:

2. In these guidelines unless the context otherwise requires:

- i) "Commissioner" means Commissioner, Kendriya Vidyalay Sangathan including any officer thereof who has been authorised or delegated to exercise all or any of the powers and functions of the Commissioner;
- ii) "Performance" means
  - a) Where the Annual Confidential Report(s) is/are available in the concerned Regional office, the assessment of teacher as reflected in his Annual Confidential Report for the last three years preceding the year in which transfers are taken up;
  - b) Where the Annual Confidential Report(s) for last three years or any of the last three years is/are not available in the concerned Regional Office for whatever reason, the assessment by the Assistant Commissioner of the Region from where transfer is being sought on the work and conduct of the teacher for the year(s) in respect of which the ACR(s) is/are not available.
- iii) "Sangathan" means the Kendriya Vidyalaya Sangathan;
- iv) "Service" means the period during which a person has been holding charge of the post in the Sangathan on a regular basis;
- v) "Station" means any place or a group of places within an urban agglomeration;
- vi) "Stay" means service at a station excluding the period or periods of continuous absence from duties exceeding 30 days (45 days in case of N.E. Region, Sikkim and A&N Islands) at a stretch other than on training or vacation.
- vii) "Teacher" means all categories of teachers in the employment of Sangathan and includes Vice-Principals and Principals but does not include Education Officers and above;
- viii) "Tenure" means a continuous stay of three years in North Eastern Region, Sikkim, A&N Islands and listed hard stations. (Note: While calculating the aforesaid stay of three years, the period or periods of continuous absence from duties exceeding thirty days (45 days in case of N.E. Region, Sikkim and A&N Islands) at a stretch other than on maternity leave, training or vacation shall be excluded.)

ix) "Year" means a period of 12 months commencing on 1st April.

10. Unless the context otherwise indicates:

- a) words importing the singular number shall include plural number and vice-versa;
- b) words importing the masculine gender shall include the feminine gender.

3. In terms of their all India transfer liability, all the employees of the KVS are liable to be transferred at any time depending upon the administrative exigencies/grounds; organisational reasons or on request, as provided in these guidelines. The dominant consideration in effecting transfers will be administrative exigencies/grounds and organisational reasons including the need to maintain continuity, uninterrupted academic schedule and quality of teaching and to that extent the individual interest/request shall be subservient. These are mere guidelines to facilitate the realization of objectives as spelt out earlier. Transfers cannot be claimed as of right by those making requests nor do these guidelines intend to confer any such right.

4. The maximum period of service at a station shall generally not exceed three years in the case of Assistant Commissioners and five years in case of Principals/Education Officers. They are, however, liable to be transferred even before completion of the aforesaid period, depending upon organisational interest or administrative exigencies, etc. Principals with outstanding record in terms of their performance as reflected in ACRs and CBSE results may be retained in a Kendriya Vidyalaya even after completion of five years as aforesaid to promote excellence in the Vidyalaya.

5. Apart from others, the following would be administrative grounds for transfers.

- i) A teacher is liable to be transferred on the recommendation of the Principal and the Chairman of the Vidyalaya Management Committee of the Kendriya Vidyalaya.
- ii) Transfer of spouse of a Principal to a Kendriya Vidyalaya at the station where the Principal is working or nearby, but not the Vidyalaya where he is a Principal.

6. As far as possible, the annual transfers may be made during summer vacations. However, no transfers, except those on the following grounds shall be made after 31<sup>st</sup> August.

i. Organisational reasons, administrative grounds and cases covered by para 5;

ii. Transfers on account of death of spouse or serious illness when it is not practicable to defer the transfer till next year without causing serious danger to the life of the teacher, his/her spouse and son/daughter.

iii. Mutual transfers as provided in para 12.

7 Priority for transfers on request shall follow the descending order of combined weightage to be calculated in terms of entitlement points for organisational reasons/interests as also the individual needs and request of the teachers seeking transfers in accordance with para 8 below:

Provided that transfers sought on account of death of spouse within a period of two years of death and medical grounds as per para 9 will be placed en bloc higher than others listed in para 8 of these Guidelines.

8 (i) Organisational reasons/interest shall be classified and assigned entitlement points as under:

6m Transfer from places where tenure is involved (see para 2(viii) of these Guidelines)

20

(b) Performance:

**RATING OF PERFORMANCE**

Outstanding

10 for each year

Very Good

6 for each year

Good

4 for each year

Average

0 for each year

Unsatisfactory

(-)10 for each year

**ENTITLEMENT POINTS**

6m Needs denoted by the following reasons shall be assigned entitlement points as given against each:

**S.No. REASONS/GROUND**

**ENTITLEMENT POINTS**

A. Blind and orthopaedically handicapped persons. The standards of physical handicap will be the same as prescribed by the Govt. of India for sanction of Conveyance allowance.

15

**SPOUSE CASES**

Where spouse is a Sangathan employee

20

(ii)	Where spouse is a Central Government employee	18
(iii)	Where spouse is an employee of autonomous body or PSU under Central Government.	15
(iv)	Where spouse is an employee of State Government or its autonomous body or PSU	12
(v)	Other spouse cases	10

**Note for 'Spouse Cases' :**

The aforesaid points will be awarded only where the teacher seeks transfer to a station (a) other than the one where he/she is currently posted and (b) where his/her spouse is posted or nearby. This condition, i.e. (b) will, however, not apply in those cases where the spouse of the teacher is posted to a non-family station provided the transfer is sought to a place nearest to the station where his/her spouse is posted.

C.	Unmarried/divorced/judicially separated/widowed ladies	12
D.	General Cases which are not covered by A-C above.	10
E.	Stay at the station from where the transfer is being sought;	1 for each year of stay exceeding three years subject to a maximum of 20 points

OR

Teachers who have less than 2 years to retire.	20
--	----

9. For the purpose of calculation of entitlement points in respect of medical grounds as mentioned in the Proviso to para 7 of these Guidelines, such illnesses of teacher himself/herself or his/her spouse and dependent son/daughter alone as may be prescribed by the Commissioner will be considered as medical ground for transfer.

**Note:** A son will be deemed to be dependent till he starts earning or attains the age of 25 years, whichever is earlier or suffers from permanent disability of any kind (physical or mental) irrespective of age limit. A daughter will be deemed to be dependent till she starts earning or gets married irrespective of age limit.

10(1) Where transfer is sought by a teacher under para 8 of the guidelines after continuous stay of 3 years in NB & hard stations and 5 years elsewhere at places which were not of his choice, or by teachers falling under the proviso to para 7 of these Guidelines, or very hard cases involving human compassion, the vacancies shall be created to accommodate him by transferring teachers with longest period of stay at that station provided they have served for not less than five years at that station. Provided that Principals who have been retained under para 4 to promote excellence, would not be displaced under this clause.

(2) While transferring out such teachers, efforts will be made to accommodate lady teachers at nearby places / stations, to the extent possible and administratively desirable.

(3) In cases where a vacancy cannot be created at a station of choice of a teacher under this clause because no teacher at that station has the required length of stay, the exercise will be repeated for the station which is the next choice of the teacher seeking transfer.

Note: The transfers proposed under this rule shall be placed before a Committee consisting of Additional Secretary (Education) Chairman, Commissioner, Member and Joint Commissioner (Admin) KVS as the Member Secretary

11. In order to effect transfers in terms of para 8 and 10 of these Guidelines, two priority lists shall be prepared and operated as under:

(a) First priority list shall list all the applications received for transfer in terms of para 7 and 8 showing the entitlement points against each applicant. This priority list shall be operated against the vacancies available during normal course for being filled up.

(b) Second priority list will be maintained in respect of cases of transfer in terms of para 10 of the guidelines listing all the applications as also the entitlement points of each applicant in terms of priorities given in para 8 of the guidelines. The applicants included in this priority list alone will be accommodated by transferring teachers with the longest period of stay at that station provided they have served for not less than 5 years from the date of joining at that station. For this purpose, a list of persons who have served for 5 years or more at the stations shall be prepared by the Assistant Commissioners of the respective regions and displayed.

12. Mutual transfer may be permitted on satisfaction of the Commissioner but such cases will be taken up on completion of annual transfers as per clause 8 and completed by 30<sup>th</sup> September.

13. Intra and inter-regional transfers may, as far as practicable, be made simultaneously.

14. Upon promotion or direct recruitment as Principals/ Education Officers/Assistant Commissioners, an officer shall necessarily be posted to a different State other than the one where he is posted or domiciled, as the case may be, subject to availability of vacancies. Subject to availability of vacancies and other administrative reasons those who are due to retire within next three years may not be posted outside their home state if their service at the same station prior to promotion does not exceed three years.

15. A teacher on promotion shall necessarily be posted out of the Region where he is currently posted. However, a lady teacher may on promotion be posted within the same Region but a district or two away from the existing place of posting, subject to availability of vacancy.

16. Transfer TA will be regulated as per orders of the Government of India on the subject.

17. Assistant Commissioner will be competent to change the headquarters of a teacher on administrative grounds to any place within the region as deemed fit and direct him to discharge his duties there. The Assistant Commissioners shall report forthwith the case with full facts to the Commissioner for confirmation or directions.

18. Notwithstanding anything contained in these guidelines,

(a) a teacher or an employee is liable to be transferred to any Kendriya Vidyalaya or office of the Sangathan at any time on short notice on grounds mentioned in clause 5 and 6 (i) of these guidelines;

(b) the Commissioner will be competent to make such departure from the guidelines as he may consider necessary with the prior approval of the Chairman;

(c) the request of a teacher may be considered for transfer to a station in respect of which no other person has made a claim or request even if such teacher has not submitted the application in the prescribed proforma at the time of annual transfer or within the time limit prescribed for the purpose;

(d) Following cases will not be considered for transfer:

(i) cases of Education Officers/Assistant Commissioners for transfer without completing three years' stay at the place to which they were posted upon promotion.

(ii) cases where a teacher, Education Officer, or Assistant Commissioner was transferred on grounds mentioned in paras 5(i), 6 and 7 of these guidelines will not be considered for transfer without completing 5 years' stay at the station to which they were so posted.

(iii) Principals, Education Officers and Assistant Commissioners will not be transferred back to the same station from where they were transferred earlier on completion of period as specified in para 4 above unless a period of three years has elapsed.

(iv) In case of newly postings whether on direct recruitment or on promotion unless they complete three years of stay at the place of their posting except that, in case of women teachers, the request for posting to a place of choice can be considered after stay of one year. This will not, however, be applicable in cases covered by para 5, 6, and 7(i) of these Guidelines.

19. These Guidelines shall mutatis mutandis apply to non-teaching staff to the extent applicable.

20. If any difficulty arises in giving effect to these guidelines, the Commissioner may pass such orders as appears to him to be necessary or expedient for the purpose of removing such difficulty.

21. If any question arises as to the interpretation of these guidelines, it shall be decided by the Commissioner.

22. The attention of all the employees is invited to Rule 55(27) of the Education Code and rule 20 of the CCS(Conduct) Rules which provide as under:

(i) As per Rule 55(17) of Education Code:

"No teacher shall represent his grievance, if any, except through proper channel, nor will he canvass any non-official or outside influence or support in respect of any matter pertaining to his service in the Vidyalaya."

(ii) As per Rule 20 of CCS(Conduct) Rules:

No Govt. servant shall bring or attempt to bring any political or other outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under KVS.

If the above provisions as mentioned at (i) and (ii) above are contravened, the following actions shall follow:

(a) That the name of the applicant will be removed from the priority list and he/she will be debarred for three years from being considered for transfer without any further reference to the teacher.

(b) That the teacher will be open to disciplinary proceedings as per rules.

-20-

UNIQUE APPLICATION NO

(FOR OFFICE USE ONLY)

GPF/CPF No.

11713812 -

(Strike out whichever is not applicable)

KENDRIYA VIDYALAYA SANGATHAN

## APPLICATION FOR TRANSFER ON REQUEST 2003 - 2004

Note 1 : Read instructions carefully before filling up.

2 : Submit only ONE application in QUADRUPPLICATE 12 41612 18351 MISC WELTIR

PRESENT REGION

PRESENT STATION

PRESENT K.V. CODE/

POST HELD &amp; SUBJECT

CODE

CODE

OFFICE CODE

(ALPHABETS)

1. Name

SUKHENDEO BHUJSAN PAUL

2. Whether Male/Female (M/F)

 M

3. Date of birth (DD/MM/YYYY)

 11 06 1963

4. (i) Date of appointment in the present post

 210 07 1990

(ii) Date of joining in the Present Post:

a) In the present vidyalaya

 20 07 1990

b) In the present station

 20 07 1990

5. Details of last transfer/posting

Reason

Year

From

Stn. Code

KV Code

6. Grounds for seeking Transfer

a) (i) Death of Spouse within a period of 2 years

 N

preceding the date of preferring this Application (Y/N)

(ii) If Yes, Date of Demise

(DD/MM/YYYY)

b) Medical Grounds (See Instructions) (Y/N)

 N

21  
c) Others (See instructions for filling up Codes)

Category Code	Division Code	Entitlement Points	Applicable (Y/N)
(i) L T R	0 3	2 0	N
(ii) N E H	0 4	2 0	Y
(iii) P H D	0 5	1 5	N
(iv) L N S	1 1	1 2	N
(v) O G S	1 2	1 0	N
(vi) S P S	1 3	0 9	Y
(Please fill-up if applicable)			
(vii) J S P	C E	1 2	Y
(Please fill-up if applicable)			
Total : A		4 1	

7. Completion of 3 years of continuous stay in NE & hard Stations OR 5 years elsewhere as on 31-3-2003 excluding the period of absence (Y/N)

Y

8. Only for those who are at their present place & as a result of posting on deployment of surplus adjustment or closure of Vidyalaya or closure of stream. (PLEASE READ THE INSTRUCTIONS VERY CAREFULLY)

(a) Details of present posting

KV	Station	From	To	Period of absence in days
		↓	↓	
_____	_____	_____	_____	_____

(b) Earlier transfer(s) within the last five years (To be filled in only if (a) above is applicable).  
(in descending order)

KV	Station	From	To	Period of absence in days	Reasons for transfer
		↓ DD/MM/YYYY ↓	↓ DD/MM/YYYY ↓		
_____	_____	_____	_____	_____	_____
_____	_____	_____	_____	_____	_____
_____	_____	_____	_____	_____	_____
_____	_____	_____	_____	_____	_____
_____	_____	_____	_____	_____	_____

9. (a) For Office Use Only (*Confidential*) To be filled in by Regional Office  
Entitlement Points of Performance during the last 3 years

<input type="checkbox"/>	<input type="checkbox"/>	1999-2000
<input type="checkbox"/>	<input type="checkbox"/>	2000-2001
<input type="checkbox"/>	<input type="checkbox"/>	2001-2002
<input type="checkbox"/>	<input type="checkbox"/>	
<input type="checkbox"/>	<input type="checkbox"/>	
<input type="checkbox"/>	<input type="checkbox"/>	

Grand total of

Entitlement Points 'A' + 'B'  
(Total of 6 @ + above)

Total 'B'

Grand Total (A+B)

b) Whether 'MDG' grounds accepted by Regional Medical Board (Y/N)

c) Case of DSP verification done (Y/N)

Date

Signature of Assistant Commissioner

10. Choice Vidyalaya(s) or Station(s)

*Instructions : Employees are eligible to apply either for intra-station transfer (Sl. No. 10.1) OR Inter Station Transfers (Sl.No. 10.2). Applications filled in for both types of transfers i.e. Sl No. 10.1 and 10.2 will be summarily rejected.*

10.1 For Intra Station transfer - Choice Vidyalayas  
(with in the same station)  
(Please see instructions)

K.V./Office  
Code

<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>

10.2 For Inter Station transfer – Choice Vidyalayas  
(from one station to another)  
(Please see instructions)

STATION Code

100 Pack 6

CV Allav

4	4	0
4	4	2
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>

1810

1812

11. Category of place where spouse is working    2

12. Have you given the declaration regarding the Employment and place of posting of spouse (Y/N)  Y

13. Have you obtained a MC on the form (Y/N)  N

14. Type of disease certified in the MC overleaf   Please fill up code

15. Relationship of the patient with the applicant   Please fill up code

I, Shri/Smt./Kum. Sukhendar Bhusan Paul S/o W/6 D/o Sri Dinabandhu Paul hereby affirm that the information given in Sl.No. 01 to 15 excepting Sl.No. 9 of this application are correct and that the medical certificate (M.C.)/declaration given is/are bona-fide and I understand that wrong/suppressed information shall render me liable for disciplinary action.

Place: K.V. Kumbhigram

Date: 19/09/02

Signature: Sukhendar Bhusan Paul

Name: SUKHENDU BHUSAN PAUL

MEDICAL CERTIFICATE

(To avoid disqualification, please do NOT use abbreviation. Fill in with CAPITAL LETTERS only. Please do not attach any enclosure)

Name of Patient :  
Address :  
Date :

I, Dr. \_\_\_\_\_ with Medical Council Registration No. \_\_\_\_\_ is hereby  
certify that Shri/Smt./Ms. \_\_\_\_\_ aged \_\_\_\_\_ Sex \_\_\_\_\_ son/daughter/wife of Shri/  
Mrs. \_\_\_\_\_ is suffering from the disease/diseases with the details as follows and that treatment  
of this disease is not at all available at this station or its vicinity:

A. In Case of Carcinoma :

1. Name of Carcinoma with site effected:
2. Date when it was detected first :
3. Brief Histo-Pathological Report with reference no. & dates :
4. T.N.M. Classification (if applicable) :
5. Evidences in support of uncontrolled growth :
6. Evidences in support of Metastasis :
7. Condition of neighboring or surrounding structures :
8. Treatment being continued in brief :
9. Full name of Surgery/Surgeries in connection with dates :

B. In case of Renal Failure :

1. Name of the disease causing Renal Failure :
2. Evidences in support of Chronic Irreversible changes :
3. Number of Dialysis done with dates :
4. Single or both kidneys are involved :
5. Any surgery including Renal Transplantation done or not :

C. In Case of Loss of Muscle Power:

1. How many extremities are affected :
2. Grading of Muscle Power at present :
3. Grading of Muscle Power at the onset of disease.
4. Duration of Loss of Muscle Power.
5. Any recovery after the onset till date :
6. Most direct cause of Loss of Muscle Power :

D. In Case of Heart Diseases :

1. Name of the disease
2. Date of first detection
3. Coronary Artery By Pass Grafting surgery done or not:  
If yes, please mention:
  - a) Date
  - b) Name of Doctor - Surgeon
  - c) Name of Hospital

E. OTHER DISEASES :

1. Name of disease
2. Date of first detection
3. Any surgery due or done  
Brief description of treatment continued

(Signature of signing authority)

Name : \_\_\_\_\_  
Name of the Deptt. : \_\_\_\_\_  
Name of Hospital : \_\_\_\_\_  
Place : \_\_\_\_\_  
Date : \_\_\_\_\_  
Seal : \_\_\_\_\_

Name and signature of patient

**DECLARATION**

(Kindly fill the Information in bold letters. Strike out whichever is not applicable)

1. Sukhendu Bhushan Paul solemnly declare that my spouse Bharati Paul (Roy) (Place) presently employed at under-orders of transfer to Sister Nivedita Girls Vidyamandir (Designation) in Nivedita lane, Rangerkhuri, Silchar-5 (Dept./unit/branch) since 1994 (Date). His/her full office address with Name and Designation of immediate superior/detail of self-employment is/are as follows:

Name and Office/Registered Business  
Or Professional Address of Spouse

Name and Address of Immediate Superior Officer  
or Registration No. of Business/Profession

Smt. Bharati Paul (Roy)

Head Mistress

~~Sister Nivedita Girls Vidyamandir~~ ~~Sister Nivedita Girls Vidyamandir~~  
~~Nivedita lane, Rangerkhuri~~ ~~Nivedita lane, Rangerkhuri, Silchar~~  
~~Silchar-5, Dist. Cachar~~

Signature of the Employee

Sukhendu Bhushan Paul

Name

Sukhendu Bhushan Paul

Designation

SUPW Teacher, KV. Kumbhigram

*For Office use only in Kendriya Vidyalaya*

(Strike out whichever is not applicable)

1. \*Disciplinary case is pending/contemplated/ not pending/not contemplated against  
Shri/Smt./Kumt. Sukhendu Bhushan Paul

2. \*The Medical Certificate/declaration given in the application itself is from the competent authority.

3. \*Certified that the details including entitlement points furnished by the applicant have been verified from the service records and found correct.

4. \*She/he was on leave/absent/absent without pay during \_\_\_\_\_ and is still away/not away from duties.

Signature

28/09/02

Name of the Principal

L.S. Arun Kumar

Office Seal

KENDRIYA VIDYALAYA  
WORLINGHAM, ASSAM

**Note:** 1. Sl.No. 1 to 8 and 10 to 15 have to be checked and verified by the Principal from the service records. They should take personal interest/care and ensure that the entries made by the applicant are correct before countersigning. Any wrong information filled in by the applicant and duly countersigned by the Principal will attract disciplinary action against the individual as well as countersigning authority.

2. Assistant Commissioners have to ensure that the correct required points are given in Sl. No. 9 and implement note 1 above in letter and spirit with respect of entries to be checked by the respective Principals within their Region

3. GPF/CPF Account Number also to be checked.

KENDRIYA VIDYALAYA SANGATHAN  
18. INSTITUTIONAL AREA,  
SHAEED JEET SINGH MARG  
NEW DELHI - 110 016

48

F.3-1 (D) (MSC/WETR)/2003/KVS(E:III)

Date : 31/03/2003

TRANSFER ORDER

In terms of clause 10(1) & (3) of the transfer guidelines which inter-alia, provides to create a vacancy so as to accommodate the persons who are figuring in priority list II, as per their priority position, transfer of the following, is hereby ordered on request/ in Public Interest. The lady employees getting displaced out of National zone have been adjusted against the vacancy within the National Zone subject to its availability. Otherwise the seniormost male teacher in the National Zone has been displaced out of National Zone to restrict female employees displacement within the National Zone. In case both the above options were not possible, the female employees have been displaced out of National Zone. This is as per amended clause 10(2) of the said guidelines circulated vide 1-1/2002-2003/ KVS(E.III) dated 8.1.03. The employees transferred in public interest is entitled for all transfer benefits as per KVS Rules. The transfers are with effect from 1/4/2003.

POST : MSC SUBJECT : WETR

PNo.	EMPLOYEE-NAME	RNo.	UAN/SSN	SEX	TRANSFERRED				Female Nature						
					FROM				TO				Disp. of		
					KV STN	RGN	NZ	KV STN	RGN	NZ	1-Z	trans-	Y/N	fer	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	
10	SUDESH SHARMA (BY DISPLACING)	3977		F	1634	340	14	1	1633	339	14	1	On Req.		
10	SMT. VISHAV KIRTI	3978		F	1633	339	14	1	1634	340	14	1	U/c 10(2)	JINDRAH	
11	BISHNU SHANKAR VERMA (BY DISPLACING)	3981		M	1813	443	18	4	1835	462	18	4	On Req.		
11	S.B. PAUL	3982		M	1835	462	18	4	1813	443	18	4	U/c 10(2)	DIMAPUR (CRPF)	
12	SUBHASH CHANDER (BY DISPLACING)	3985		M	1640	346	14	1	1613	328	14	1	On Req.		
12	MR. RAJNISH KUMAR	3986		M	1613	328	14	1	1640	346	14	1	U/c 10(2)	AMRITSAR CANTT NO. I	
														PATHANKOT NO. I (AFS)	

This issues with the approval of the Competent Authority of KVS.

NZ=National Zone

DISTRIBUTION :

1. The individual concerned.
2. The Principal concerned with the direction to relieve the employee immediately. They are also directed to intimate this officer/ RD concerned about relieving/ joining of the employee.
3. Asstt. Commissioner, KVS, RD concerned for information and necessary action.
4. Audit and Accounts officer of the Region concerned for necessary action.
5. General Secretaries of the recognised associations of KVS.
6. Office Copy

(D.S. BIST)  
JOINT COMMISSIONER (Admn.)

Attested  
Smta  
Aduatae  
07.04.03

10 (1)  
(2)

To  
The

Joint Commissioner (Admin)  
Kendriya Vidyalaya Sangathan  
18. Institutional Area  
Shaheed Jeet Singh Marg

Through Proper Channel

Sub :- Representation for modification of transfer order.....  
F.3-1(D)(MSC/WETR)/2003/KVS/ESII/II dt. 31/03/2003

Sir,

I have the honour to lay the following of your kind consideration, personal and sympathetic action.

That Sir, vide order No. F.3-1(D)(MSC/WETR)/2003/KVS/ESII/II dt. 31/03/2003 I have been ordered to be transferred from K.V. Kumbhirgram to K.V. Dimapur. As I have got certain difficulties both physically and mentally because of my domestic problems, I crave leave of you to prefer this representation on the following grounds.

That Sir, for last 7 (seven) years I am giving my choice of posting within the district of Cachar, particularly in and around Silchar but unfortunately those were turned down because of the fact that all those stations fall within jurisdiction of K.V. Dholcherra. But of-late K.V. Dholcherra has been taken out of separate jurisdiction and a new jurisdiction under K.V. Silchar has been formed. That on 19/09/2002 I made a application for transfer of request (2003-04) and there I preferred K.V. Dholcherra and K.V. Panchgram as my choice of posting in the event of my transfer.

But by the order F.3-1(D)(MSC/WETR)/2003/KVS/ESII/II dt. 31/03/2003 I have been transferred to K.V. Dimapur. By the same order a transfer has been made from Panchgram (K.V.) to K.V. Barakpur.

Therefore, a resultant vacancy has been created in K.V. Panchgram because of the transfer of the teacher K.V. Panchgram to K.V. Barakpur and giving due weightage to my application for transfer on request dated 19/09/02 I may kindly be accommodated at K.V. Panchgram instead of K.V. Dimapur.

That Sir, if your benigned self reconsider my case making transfer adjustment transferring me to K.V. Panchgram, if not K.V. Dholcherra, I shall be able to look after my two tiny childrens

Contd.. P/2.

P/2.

and my daughter is also seriously bed ridden who because of lack of proper guidance from me as their life may go to astray & their future may become bleak. My wife is also a serving lady and her school is also situated at a furflang distance from our residence at Silchar and for which she is also not in a position to spare and devote time towards of the welfare of my childrens. Moreover, with the growing age I have also been subjected various ailments which as per my doctors require presence of my family members by my side. But as my wife is not working in a Central government so there is no scope for getting her inter state transfer to Dimapur, Nagaland.

Recently, I have lost my mother and my father is pretty old having oldaged senile diseases which requires my personal presence near by Silchar.

Under the premises above it is humbly prayed that your  
benigned honour would be kind enough to reconsider my case and would  
make a readjustment in the transfer order No.....  
..... dated..... transferring me from K.V.  
Kumbhirgram to K.V. Parchgram, which is one of my choice of posting  
instead of to K.V. Dimapur and for this kind act of which I shall  
remain ever grateful to you.

With kind regards,

Yours faithfully,

Sukhender Bhupan Paul.

( SUKHENDU BHUSAN PAUL)  
SUPW Teacher.  
K.V. Kumbhigram.

Communication Address  
Sukhendu Bhushan Paul  
C/o. Dinabandhu Paul  
Ambiapatty, Silchar-  
Dt-Cachar  
Pin : 786 004.

Date 05/04/2003

1. Februar 1903

Dr. S.K. Bhattacharjee

M.B.B.S. (GAU), M.D. (DELHI)  
Former Professor & Head,  
Department of Dermatology  
(Skin), S.T.D. (V.D.) & Leprosy  
Silchar Medical College  
Silchar Assam.

Ref No. C.S. Das  
M.D.

**CONSULTATION**

BHAI BHAI MEDICINE CENTRE

MORNING

Mon to Sat 10.00 A.M. to 1.00 P.M.

EVENING 4.30 P.M. to 7.30 P.M.

SUNDAY CLOSED

Mr. Miss. Sriga Paul - 34 Yrs.

H/o. Recurrent oral ulcerations since 28 days of birth.   
A oral pigmented patches - 3 mm  
O/E Tongue - Rec. ulcer: 2 geometric  
Knuckles - hyperpigmented  
Numbness - ↓  
A oral specialty medications  
? Addison's disease? nicotinum  
Used - Ifoxisept cream - 8 g mons b/c  
developed severe ulceration (oral)

Ref. to Dr. C.S. Das - M.D.

for general health & special  
investigations if necessary

See  
29/11/02

To keep  
under observation  
for increase of  
pigmentation

প্রতিনাম রেজিস্ট্রেশন করা নাম লিখাতে হইবে। প্রেসক্রিপশন মতে আবিষ্যক  
Register your name for every consultation. Please bring the Prescription in the next visit.

**BHAI BHAI MEDICINE CENTRE**

SONAI ROAD, SILCHAR - 788 005

26817225468

03842-6720 (all Purpose including appointments)

Fax : 03842-34942

**TIMINGS:** Morning : 10AM-1PM

Evening : 5.00 PM - 7.30 PM

Sunday : closed

(Appointment by Phone/Personally)

A day before

e-mail : dc\_pharma@rediff.com

**Dr. Anup Kr. Bhattacharya**

MBBS (Hons); M. Derm (Skin Instt. Delhi), FSASMS

Consultant Dermato-Venereologist,

Leprologist, & Cutaneous Surgeon

(Ex-Consultant Dermatologist, Skin Institute, New Delhi)

(Ex-Dermatologist, Ministry of Health, Govt. of Libya)



## Striving for Excellence In Dermatology

Rx

CASE

OF : PEUTZ -

- TECHERS

- SYNDROME

Adv - to look

Intestinal Polyposis

Adv: ultra sonography

of A. T. to 1004

for Intestinal Polyposis

- \* Recepient of Vishishta Chikitsa Medal
- \* Recepient of Diagnostic Excellency Award
- \* Member : Universelles Leben e.v. : Wurzburg, Germany

### FACILITIES AVAILABLE

- \* Punch Skin Biopsy
- \* Punch - Grafting
- \* Electronic Micro-Pigmentation for Vitiligo
- \* Elecro/Radio-Surgery For: Moles
- Warts
- Naevus
- Lyphangioma/Angioma
- \* Comedone - Extraction
- \* Thermolysis / Eletrolysis
- \* Subepidermal Subcision for Acne-Scars
- \* Intralesional - Therapy For: Alopecia
- Keloid
- Hyp - Scars, etc.
- \* Xanthelasma - peeling
- \* Glycolic acid peels
- Jessners solution peels
- TCA - peels
- \* Lensel - ultramagnifier skin examination facility.

PLEASE ENLIST YOUR NAME BEFORE EVERY VISITS

প্রতোক্তবার রোগী দেখনোর সময় নাম লেখা প্রয়োজন

## "SKIN CARE CENTRE"

(A Centre for Treatment of Skin Diseases, V.D.; Cosmetological problems & Various Sexual Disorders).

Opp. Iskcon Temple, Ambicapatty, Silchar-788004 (Assam)

(If irritation occurs, please discontinue medicines & inform your doctor)

Annexure 6

No. 28034/2/97-Estt.(A)  
 Government of India  
 Ministry of Personnel, Public Grievances & Pensions  
 (Department of Personnel & Training)

New Delhi, the 12<sup>th</sup> June 1997

OFFICE MEMORANDUM

**Sub: Posting of husband and wife at the same Station.**

The undersigned is directed to say that on the subject mentioned above, Government has issued detailed guidelines vide O. M. No. 28034/7/86-Estt.(A) dated 3.4.1986. The Fifth Central Pay Commission has now recommended that not only the existing instructions regarding the need to post husband and wife at the same station need to be reiterated, it has also recommended that the scope of these instructions should be widened to include the provision that where posts at the appropriate level exist in the organization at the same station, the husband and wife may invariably be posted together in order to enable them to lead a normal family life and look after the welfare of the children, especially till the children are 10 years of age.

2. The Government, after considering the matter, has decided to accept this recommendation of the Fifth Central Pay Commission. Accordingly, it is reiterated that all Ministries/Departments should strictly adhere to the guidelines laid down in O. M. No. 28034/7/86-Estt. (A) Dated 3.4.86 while deciding on the requests for posting of husband and wife at the same station and should ensure that such posting is invariably done, especially till their children are 10 years of age, if posts at the appropriate level exist in the organization at the same station and if no administrative problems are expected to result as a consequence.

3. It is further clarified that even cases where only the wife is a government servant, the concession elaborated in para 2 of this O. M. would be admissible to the government servant.

4. These instructions would be applicable only to posts within the same department and would not apply on appointment under the Central Staffing Scheme.

5. A copy of this Department's OM No. 28034/7/86-Estt. (A) Dated 3.4.86 is enclosed for ready reference and guidance.

6. Hindi version of the OM is enclosed.

Sd/- Illegible  
(Harinder Singh)  
Joint Secretary to the Govt. of India  
Tel. No. 301 1276

To

1. All Ministries/Departments of the Government of India.
2. Department of Women & Child Development.
3. The National Commission for Women, 4, Deendayal Upadhyay Marg, ITO, New Delhi.